

In The Central Administrative Tribunal

GUWAHATI BENCH : GUWAHATI

ORDER SHEET

Contempt APPLICATION NO. 9/98 OF 199

OA.174/97

Applicant(s) Sri Babul Ch. Deka and on.

Respondent(s) Sri R.S. Parode and on.

Advocate for Applicant(s) Mr. B.K. Sharma
Mr. S. Sarma

Advocate for Respondent(s)

| Notes of the Registry | Date | Order of the Tribunal |
|---|--------|---|
| <p>This Contempt petition is filed by applicant Advocate against the Contemner for non-compliance of Tribunal Judgment and order dtd. 21.4.98 passed in OA.174/97.</p> <p>Said before Honble Tribunal for further orders.</p> <p><i>[Signature]</i> 4/5/99 Section Officer.</p> | 5.5.99 | <p>This Contempt Petition has been filed for non compliance of the order dated 21.4.98 passed by this Tribunal in O.A. No.174/97.</p> <p>Heard Mr S.Sarma, learned counsel for the petitioner and perused the order. In the order it is clearly mentioned as follows :</p> <p>".....On hearing the counsel for the parties we dispose of this application with a direction to the respondents to dispose of the Annexure-5 representation dated 27.8.1994 in terms of the order dated 12.1.1988 passed in G.C.No. 112/87 within two months from the date of receipt copy of this order."</p> <p>It is not known whether the representation was disposed of or not. There is no averment made in the body of the petition. In view of the above no action can be taken. Accordingly the Contempt</p> |

Notes of the Registry

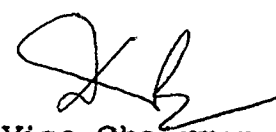
Date

Order of the Tribunal


5.5.99

Petition is closed. However, the parties are given liberty to file a fresh petition giving details of their grievance.


Member


Vice-Chairman

pg


(a/5/99)

19.5.99

Copies of the order have been sent to the D/Sec. for issuing the same to the parties.

At vide despatch NO.

1652-1654 dated.

20-5-99.